

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the attention of the creditors of **J.B.GOLD PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.B.GOLD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/11/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi Registration No. 227714
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911DL2011PTC227714
5.	Address of the registered office and principal office (if any) of corporate debtor	150/79, BLOCK-D, MUNICIPAL NO. XIV/11163-2, NEW ROHTAK ROAD, NEW DELHI - 110 005
6.	Insolvency commencement date in respect of corporate debtor	09 AUGUST 2019
7.	Estimated date of closure of insolvency resolution process	05 FEBRUARY 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MAHESH TANEJA IBBI/IPA-002/IP-N00739/2018-19/12326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AE-173, SHALIMAR BAGH, DELHI - 110 088 Email Id: maheshaneja111@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MAHESH TANEJA Almondz Insolvency Resolutions Services Pvt. Ltd. F-33/3, Okhla Industrial Area, Phase-II, New Delhi- 110020 Email :cirpjbgold@gmail.com
11.	Last date for submission of claims	23 AUGUST 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP as of now.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	- Not applicable -
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads http://www.almondzipe.com/forms b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the M/s J.B.GOLD PRIVATE LIMITED on 09 AUGUST 2019. The creditors of M/s J.B.GOLD PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 23RD AUGUST 2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the relevant class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 15th August, 2019
Place: New Delhi



MAHESH TANEJA
Interim Resolution Professional